

Central Administrative Tribunal
Principal Bench, New Delhi.

OA-428/2004

AP

New Delhi this the 8th day of December, 2004.

Hon'ble Shri Shanker Raju, Member(J)
Hon'ble Shri S.K. Malhotra, Member(A)

Mrs. Ponnamma Nair,
W/o Sh. K.N. Nair,
R/o Q.No. 727,
Sector-12, R.K. Puram,
New Delhi-22.

..... Applicant

(through Sh. S.N. Anand, Advocate)

Versus

1. Union of India through
Secretary, Ministry of Defence,
South Block, New Delhi-11.

2. The Chief of Naval Staff
through Principal Director
of Administration, A-Block Hutmants,
Naval Headquarters, New Delhi-11.

3. The Chief Administrative Officer,
Ministry of Defence,
New Hutmants, New Delhi-11.

..... Respondents

(through Mrs. P.K. Gupta, Advocate)

Order (Oral)

Hon'ble Shri Shanker Raju, Member(J)

After vehement arguments were taken place and when the matter was disposed of, learned counsel of the applicant makes a request that he may be allowed to withdraw this OA with liberty to take appropriate proceedings in accordance with law. This, according to him, has been consented to and the learned counsel of the respondents has no objection.

2. In view of the above, earlier order passed today is recalled. O.A. is dismissed as withdrawn with the aforesaid liberty.


(S.K. Malhotra)
Member(A)

/vv/


(Shanker Raju)
Member(J)